

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 112
C.P.(IB)/4(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Lease Plan India Pvt Ltd

.....Applicant

V/s

Shiva Industrial Security Agency (Gujarat)Ltd

.....Respondent

Order delivered on ..19/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Purshotam Budhiraja, Advocate

For the Respondent :

ORDER

Affidavit in reply is filed.

Learned Counsel for the Operational Creditor seeks time to file Rejoinder.

The permission is granted.

The Operational Creditor to file rejoinder, within seven days (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 20.09.2021.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)